

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 49/82-ALC4/2011 **MEETING DATE** : 06.03.2012

The Meeting No.49/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 06.03.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
3. Shri R.C. Meena, Dy. Director General of Foreign Trade
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.47/82 dated 21.2.2012 were ratified by the Committee.

Case No.B 503	M/s. Emami Limited
Norms Committee Meeting No.49/AM12	F.No. 01/82/050/0449/AM 12/DES III
Meeting Date:06.03.2012	
Adv. Lic. No 0210155350 dated 24.02.2011	R.A F.NO 02/24/40/00017/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to amend the quantity and description of import item No. 5 i.e. "Light Liquid Paraffin " from 0.040 kg to 0.431 Ltr. The rest of the decision taken in meeting No. 15/28 dated 12.7.2011 would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No.B 504	M/s. Emami Limited
Norms Committee Meeting No.49/AM12	F.No. 01/82/050/01708/AM 11/DES III
Meeting Date:06.03.2012	
Adv. Lic. No 0210155350 dated 24.02.2011	R.A F.NO 02/24/40/00017/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to amend the quantity and description of UPOM of import item No.3 i.e. "Light Liquid Paraffin " from 11321.365 kg to 113348.590 ltr . The rest of the decision	

taken in meeting No. 18/82 dated 12.7.2011 would remain same. RA may take appropriate action as per the decision of Norms Committee.

Case No.B 505	M/s.Divis Laboratores Limited
Norms Committee Meeting No.49/AM12	F.No. 01/82/162/1029/AM 11/DES III F.No. 01/82/162/1030/AM 11/DES III F.No. 01/82/162/1031/AM 11/DES III F.No. 01/82/162/1032/AM 11/DES III F.No. 01/82/162/1033/AM 11/DES III F.No. 01/82/162/1034/AM 11/DES III F.No. 01/82/162/1035/AM 11/DES III F.No. 01/82/162/1036/AM 11/DES III F.No. 01/82/162/1037/AM 11/DES III F.No. 01/82/162/1038/AM 11/DES III F.No. 01/82/162/1039/AM 11/DES III F.No. 01/82/162/1040/AM 11/DES III F.No. 01/82/162/1041/AM 11/DES III F.No. 01/82/162/1042/AM 11/DES III F.No. 01/82/162/1043/AM 11/DES III F.No. 01/82/162/1044/AM 11/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.	

Case No.B 506	M/s. Arch Pharmalabs Limited
Norms Committee Meeting No.49/AM12	F.No. 01/82/050/00870/AM 09/DES III (Pt.)
Meeting Date:06.03.2012	
Adv. Lic. No 0310481979 dated 8.8.2008	R.A F.NO 03/94/040/00393/AM 09
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Pharmaceuticals.	

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Case No.B 507	M/s. Aqua Pharma Limited, Pune		
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/0868/AM 09/DES III		
Meeting Date:06.03.2012			
Decision: The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/159/2011-Ch. II dated 16.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by the firm, whichever is less:			
Item of Export	Quantity	Item of Import	Quantity allowed
Phosphorous Trichloride	1 kg	Yellow Phosphorous	0.228 kg
		Liquid Chlorine	0.790 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.B 508	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00673/AM 12/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 509	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00670/AM 12/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 510	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00671/AM 12/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 508	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00674/AM 12/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 512	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00672/AM 12/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 513	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00665/AM 11/DES III
Meeting Date:06.03.2012	
Adv. Lic. No. 3110043418 dated 31.5.2010	RLA No. 31/24/040/00026/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 514	M/s. Anu's Laboratories Limited
Norms Committee Meeting No.49/AM12	F.No. 01/87/0162/00716/AM 11/DES III
Meeting Date:06.03.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.	

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date:03.04.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish information requested in meeting dated 6.12.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.

2	Case No.: 44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 03.04.2012 for comments of Department of Chemicals and Petrochemicals.				

3	Case No.: 71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish following information within 15 days otherwise the case would be closed: 1. Stepwise complete and balance chemical reactions to show requirements of all the 19 imported inputs. 2. % yield on molar basis for each step of manufacturing process. 3. Past production vis-à-vis actual consumption of all the imported inputs duly certified by Central Excise Authority. Accordingly, the case has been deferred for 03.04.2012.				

4	Case No.: 68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 7.2.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.				

5	Case No.: 72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:03.04.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 7.2.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.

6	Case No.: 9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 03.04.2012 for comments of Department of Pharmaceuticals.			

7	Case No.: 43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved														
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:														
	Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 48/82 dated 28.2.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below:																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg</th></tr> </thead> <tbody> <tr> <td>Nandrolone Decanoate</td><td>100 kg</td><td>1</td><td>Nandrolone Base</td><td>71</td></tr> <tr> <td></td><td></td><td>2.</td><td>Decanoyl Chloride</td><td>45</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg	Nandrolone Decanoate	100 kg	1	Nandrolone Base	71			2.	Decanoyl Chloride
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Nandrolone Decanoate	100 kg	1	Nandrolone Base	71														
		2.	Decanoyl Chloride	45														

8	Case No.: 20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved														
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:														
	Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 48/82 dated 28.2.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below:																	
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Nandrolone Decanoate	100 kg	1	Nandrolone Base	71														
		2.	Decanoyl Chloride	45														

9	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:03.04.2012
	Decision : This case is pending on file for the approval of DGFT. The case has been deferred for 3.4.2012.			

10	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:03.04.2012
	Decision : This case is pending on file for the approval of DGFT. The case has been deferred for 3.4.2012.			

11	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date: 03.04.2012
	Decision : It was decided to defer the case for 3.4.2012 for comments of DC(MSME).			

12	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:03.04.2012
	Decision : This case is pending on file for the approval of DGFT. The case has been deferred for 3.4.2012.			

13	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

14	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
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	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 10.1.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

15	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:03.04.2012
	Decision : This case is pending on file for the approval of DGFT. The case has been deferred for 3.4.2012.			

16	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

17	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:03.04.2012
	Decision : It was decided to remind the firm to furnish details sought vide minutes dated 31.01.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

18	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date: 3.4.2012
	Decision : It was decided to defer the case for 3.4.2012 for comments of DC(MSME).			

19	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
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	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, the case has been deferred for 3.4.2012.			

20	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:3.4.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

21	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

22	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

23	Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

24	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Rejected
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	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that the firm has not furnished details despite reminders. Accordingly, it has been decided to close the case.			

25	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 07.02.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

26	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 07.02.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

27	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Industrial Policy and Promotion.			

28	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

29	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Biotechnology.			

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Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/		Lic.No/Date:0510286990 28.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/139/2011-PI(Norms) dated 4.1.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg
Risperidone Intermediate	1 kg		6-fluoro-3-(4-Piperidiny1)-1,2 Benzisoxazole	0.953 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

31	Case No.:16/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved																								
	HQ File :01/82/050/00530/AM12/	RLA File :09/24/040/00314/AM11/	Lic.No/Date:0910046126 29.03.2011	Defer Date:																								
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/413/2011-PI(Norms) dated 22.2.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:																											
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed Kg/kg</td></tr><tr><td>Stavudine</td><td>1 kg</td><td>1</td><td>Acetic Acid</td><td>0.5827</td></tr><tr><td></td><td></td><td>2</td><td>Acetone</td><td>3.63</td></tr><tr><td></td><td></td><td>3</td><td>Betathymidine</td><td>2.36</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg	Stavudine	1 kg	1	Acetic Acid	0.5827			2	Acetone	3.63			3	Betathymidine	2.36				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg																								
Stavudine	1 kg	1	Acetic Acid	0.5827																								
		2	Acetone	3.63																								
		3	Betathymidine	2.36																								

		4	Carbon Enoanticromos (activated carbon)	0.100
		5	Isopropyl Alcohol	11.64
		6	Methane Sulfonyl Chloride	2.40
		7	Methanol	2.22
		8	N-Methyl Pyrrolidine	1.40
		9	Pyridine	5.80
RA may take appropriate action as per the decision of Norms Committee.				

32	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 10.1.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

33	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

34	Case No.:13/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
	HQ File :01/82/050/00064/AM12/	RLA File :09/24/040/00594/AM11/	Lic.No/Date:0910046274 06.04.2011	Defer Date:	
	Decision : The Committee considered the case as per agenda and in line of written comments of Department of Pharmaceuticals received vide their OM No. 35011/419/2011-PI(Norms) dated 22.2.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
	Finasteride	1 kg	1	17 Beta A-3-(T-Butylcarbomoyl)-4-Aza-5	1.7647

			alpha-Androstan-3-One	
		2.	2,3-Dichloro-5,6-dicyano Benzoquinone	0.86
		3.	Bis (Trimethyl Silyl) Trifluoro Acetamide	1.47
		4.	Tetrahydrofuran	7.25

RA may take appropriate action as per the decision of Norms Committee.

Case No.:15/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/00066/AM12/	RLA File :09/24/040/00604/AM11/	Lic.No/Date:0910046277 06.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments of Department of Pharmaceuticals received vide their OM No. 35011/350/2011-PI(Norms) dated 22.2.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Terazosin Hydrochloride	1 kg	1	1-(Tetrahydro-2-Furanyl Carbonyl) Piperazine	0.5669
		2.	2-Chloro-6,7-Dimethoxy-4-Quinzoline Amine	0.6578
		3.	Activated Carbon	0.0336
		4.	Methanol	3.1309

RA may take appropriate action as per the decision of Norms Committee.

Case No.:49/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/00100/AM12/	RLA File :09/24/040/00564/AM11/	Lic.No/Date:0910046383 13.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments of Department of Pharmaceuticals received vide their OM No. 35011/359/2011-PI(Norms) dated 22.2.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Famciclovir	1 kg	1.	4-Dimethyl Amino Pyridine	0.0172

		2.	Tri Ethyl Ortho Formate	5.1623
		3.	Triethylamine	2.3749
		4.	Epichlorohydrin	1.3698
		5.	2,5 Di amino 4,6 Di Hydroxy Pyrimidine HCL	2.4011
		6.	Chloro Acetonitrile	0.8961
		7.	2,2,6,6-Tetramethyl-1- Piperidinyloxy Free Radical	0.0316
		8.	Activated Carbon	0.4422
		9.	Acetone	0.5269
		10.	Acetonitrile	2.368
		11.	Chloroform	6.677
		12.	Dimethyl Formamide	4.00
		13.	Methanol (Methyl Alcohol)	12.60
		14.	Methylene Chloride	8.385
RA may take appropriate action as per the decision of Norms Committee.				

37	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

38	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

39	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429	

		20.04.2011	Defer
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.		

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Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 1/82 held on 6.4.2010 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product Secura Protective Cream (Product Code No.59431100, 59431200, 59431279, 59431379) and Triple Care Cream(Product Code No.59447525)	Exp. Qty. 1 Kg.	Sl.No.	Import items	Qty. allowed
		1.	Super White Protopet Petrolatum	0.1530 kg
		2.	Lanette O	0.0408 kg
		3.	Emulgade F	0.0714 kg
		4.	Wickenol 183	0.0204 kg
		5.	Aloe Powder TD 13 Spray Dried	0.00383 kg
		6.	Clove Bud Oil	0.00204 kg
.RA may take appropriate action as per the decision of Norms Committee.				

41	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

42	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:03.04.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.

43	Case No.: 32/14/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved																																																						
	HQ File :01/82/050/00423/AM12/	RLA File :09/24/040/00605/AM11/	Lic.No/Date:0910046500 26.04.2011	Defer Date:																																																						
	Decision : The Committee considered the case as per agenda and in light of written comments of Department of Pharmaceuticals received vide their OM No. 35011/273/2011-PI(Norms) dated 4.1.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td>Cefuroxime Axetil Crystalline</td><td>1 kg</td><td>1.</td><td>7-Aminocephalosporanic Acid (7ACA)</td><td>0.769</td></tr> <tr> <td></td><td></td><td>2</td><td>Chlorosulphonyl Isocynate</td><td>0.4754</td></tr> <tr> <td></td><td></td><td>3</td><td>(Z)-2-Methoxy Imino (Furyl-2- YL) Acetic Acid Ammonium Salt (SMIA)</td><td>0.6152</td></tr> <tr> <td></td><td></td><td>4</td><td>Acetone</td><td>1.83</td></tr> <tr> <td></td><td></td><td>5</td><td>Methylene Chloride</td><td>6.36</td></tr> <tr> <td></td><td></td><td>6</td><td>Carbon Enoanticromos (Activated Carbon)</td><td>0.093</td></tr> <tr> <td></td><td></td><td>7</td><td>N,N,-dimethyl Acetamide</td><td>4.02</td></tr> <tr> <td></td><td></td><td>8</td><td>Potassium Carbonate</td><td>0.0602</td></tr> <tr> <td></td><td></td><td>9</td><td>Cyclohexane</td><td>2.14</td></tr> <tr> <td></td><td></td><td>10</td><td>Methanol</td><td>2.78</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg	Cefuroxime Axetil Crystalline	1 kg	1.	7-Aminocephalosporanic Acid (7ACA)	0.769			2	Chlorosulphonyl Isocynate	0.4754			3	(Z)-2-Methoxy Imino (Furyl-2- YL) Acetic Acid Ammonium Salt (SMIA)	0.6152			4	Acetone	1.83			5	Methylene Chloride	6.36			6	Carbon Enoanticromos (Activated Carbon)	0.093			7	N,N,-dimethyl Acetamide	4.02			8	Potassium Carbonate	0.0602			9	Cyclohexane	2.14			10	Methanol
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		10	Methanol	2.78																																																						

44	Case No.: 47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved																																																						
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:																																																						
	Decision : The Committee considered the case as per agenda and in light of written comments of Department of Industrial Policy and Promotion received vide their U.O No. 7/35/2010-TSW/18 dated 2.3.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> <tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg																																																	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg																																																						

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed MT
30 CNO Soap Noodles-Sodium Salt of Politic Acid	500 MT	1.	Palm Fatty Acid Distillate (PFAD)	321.00
		2.	Lauric Acid	96.00

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/		Lic.No/Date:0910046598 03.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in light of written comments of Department of Pharmaceuticals received vide their OM No. 35011/331/2011-PI(Norms) dated 6.3.2012 and in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
(4R-CIS)-1,1-DIMETHYL ETHYL-6-(2-AMINO ETHYL)-2,2,DIMETHYL- 1,3-DIOXANE-4- ACETATE (AMINO KETAL	1 kg		(4R-CIS)-1,1-DIMETHYL ETHYL-6-CYANO METHYL- 2,2- DIMETHYL 1,3- DIOXANE-4-ACETATE	1.00
RA may take appropriate action as per the decision of Norms Committee.				

46	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of DC(MSME).			

47	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/		Lic.No/Date:0310629987 06.05.2011	Defer Date:03.04.2012

Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.

48	Case No.: 19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 31.1.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

49	Case No.: 43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

50	Case No.: 44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

51	Case No.: 45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.

52	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

53	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

54	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

55	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by			

mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.

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Case No.:33/10/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved	
HQ File :01/82/050/00292/AM12/		RLA File :05/23/040/00045/AM12/		Lic.No/Date:0510291486 24.05.2011		Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Exp. Qty.	S.No	Import Item	Qty. allowed/kg		
2-Chloro-6-Trichloromethyl Pyridine		1 kg	1	Alpha Picoline	0.658 kg		
			2	1,2,4-Trichlorobenzene	0.220 kg		
			3	Heptane	0.280 kg		
			4	Stergene	0.006 kg		
			5	Carbon	0.005 kg		
RA may take appropriate action as per the decision of Norms Committee.							

57	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date: 3.4.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

58	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/357/2011-PI(Norms) dated 6.3.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
PARACETAMOL GRANULES DC GRADE 77% (COMPRESSO PAP 77P		1	PARACETAMOL	0.769
		2	MAIZE STARCH	0.064
		3	CELLULOSE MICRO CRYSTALLINE	0.092
		4	SILICA COLLOIDAL ANHYDROUS	0.007
		5	POVIDONE	0.032
		6	CROSCAMELLOSE SODIUM	0.018
		7	MAGNESIUM STEARATE	0.004
		8	PURIFIED TALC	0.012
RA may take appropriate action as per the decision of Norms Committee				

59

Case No.: 44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved	
HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 dated 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	2.07 kg
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.: 2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:03.04.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.

61	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/322/2011-PI(Norms) dated 27.2.2012 decided to call from the firm the technical details as per Appendix 33 of the Foreign Trade Policy. Accordingly, the case has been deferred for 3.4.2012.			

62	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

63	Case No.:4/13/82-ALC4/2011		Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved										
	HQ File :01/82/050/00376/AM12/		RLA File :05/24/040/00424/AM11/		Lic.No/Date:0510292794 09.06.2011		Defer Date:										
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/249/2011-PI(Norms) dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export Product</td><td>Exp. Qty.</td><td>S.No</td><td>Import Item</td><td>Qty. allowed kg/kg</td></tr><tr><td>2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)] Ethenyl)Phenyl]-3-Hydroxypropyl] Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)</td><td>1 kg</td><td>1.</td><td>Methyl_[E-]-3[3-[2-(7-Chloro-2-Quinoliny)]ethenyl]phenyl]-3-oxopropyl]phenyl]propanoate</td><td>1.218</td></tr></table>								Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg	2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)] Ethenyl)Phenyl]-3-Hydroxypropyl] Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)	1 kg	1.	Methyl_[E-]-3[3-[2-(7-Chloro-2-Quinoliny)]ethenyl]phenyl]-3-oxopropyl]phenyl]propanoate
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg													
2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)] Ethenyl)Phenyl]-3-Hydroxypropyl] Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)	1 kg	1.	Methyl_[E-]-3[3-[2-(7-Chloro-2-Quinoliny)]ethenyl]phenyl]-3-oxopropyl]phenyl]propanoate	1.218													

		2.	(-)-Diisopinocampheyl Chloroborane in Heptane (60-65% solution) (Active) (DIP chloride UOM-KGA)	1.427
RA may take appropriate action as per the decision of Norms Committee.				

64	Case No.:5/13/82-ALC4/2011		Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00377/AM12/		RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/249/2011-PI(Norms) dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
	2-[3-(S)-[3-[2-(7-Chloro-2-Quinoliny)] Ethenyl)Phenyl]-3-Hydroxypropyl] Benzoic Acid Methyl Ester Hydrate (HCP) (MT-7)	1 kg	1.	Methyl [E-]-3[3-[2-(7-Chloro-2-Quinoliny)]ethenyl]phenyl]-3-oxopropyl]phenyl]propanoate	1.218
			2.	(-)-Diisopinocampheyl Chloroborane in Heptane (60-65% solution) (Active) (DIP chloride UOM-KGA)	1.427
RA may take appropriate action as per the decision of Norms Committee.					

65	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/300/2011-PI(Norms) dated 28.2.2012 decided to call from the firm the following technical details: 1. Complete and balanced chemical reaction with Mol. Wt. and molar requirements of each input. 2. % Yield on molar basis for each step.			

3. Material balance for entire process.
4. Requirement and Recovery of solvent at each step of manufacturing process.

Accordingly, the case has been deferred for 3.4.2012.

66	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

68	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

69	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish the following information within 15 days otherwise the case would be closed: 1. Details of manufacturing process with chemical equations. 2. Molecular Formula 3. Molecular weight.			

4. Yield obtained
5. Production and consumption data certified by Central Excise Authority.

Accordingly, the case has been closed for 3.4.2012.

70	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

71	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

72	Case No.:49/21/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
	HQ File :01/82/050/00631/AM12/	RLA File :05/24/040/00093/AM12/	Lic.No/Date:0510293830 17.06.2011	Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 37/82 dated 8.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Cilastatin Sodium/Acid	1 Kg.	1.	(S)-2,2-Dimethyl Cyclopropane Carboxamide	0.64 kg
			2.	1-Bromo-5-Chloropentane	1.90 kg
			3.	Acetone	3.00 kg
			4.	Acetonitrile	2.97 kg
			5.	Activated Carbon	0.100 kg
			6.	Ethyl aceto acetate	1.60 kg
			7.	Isopropyl alcohol	2.70 kg

		8.	L-cystine Hcl monohydrate	0.69 kg
		9.	Methanol	37.00 kg
		10.	Methylene Chloride	2.84 kg
		11.	Sodium Hydroxide	1.62 kg
		12.	Synthetic absorbent resin (Diaion0HP20)	0.71 kg
		13.	Toluene	8.22 kg
		RA concerned may take further necessary action as per above decision of NC.		

73	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 31.1.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

74	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority within 15 days otherwise the case would be closed. The Case has been deferred for 3.4.2012..			

75	Case No.:23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per the agenda and decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

76	Case No.:46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, as per SION A-412 and also in light of written comments of Department of Pharmaceuticals received vide their OM No. 35011/338/2011-PI(Norms) dated 6.3.2012, decided to ratify norms under Para 4.7 of HBP v1, as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (mg per tablet)
Atorvastatin Tablets 5 mg	1 no of tablet	1	Atorvastatin Calcium	5.42
		2	Microcrystallin Cellulose (PH-101)	12.48
		3	Calmellose Calcium (ECG 505)	16.00
		4	Hydroxypropylcellulose (SSL)	0.700
		5	Magnesium Oxide (XP-103)	15.00
		6	Mircrocrystalline Cellulose (KG-1000)	2.00
		7	Magnesium Stearate	0.4
Atorvastatin Tablets 10 mg	1 no of tablet	1	Atorvastatin Calcium	10.84
		2	Microcrystallin Cellulose (PH-101)	8.66
		3	Calmellose Calcium (ECG 505)	20.00
		4	Hydroxypropylcellulose (SSL)	1.00
		5	Magnesium Oxide (XP-103)	16.00
		6	Mircrocrystalline Cellulose (KG-1000)	Not applicable
		7	Magnesium Stearate	0.5

RA may take appropriate action as per the decision of Norms Committee.

	LIMITED,	06.03.2012	Deferred
HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

78	Case No.:32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to furnish Certificate of Analysis for import items from the foreign suppliers withn 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

79	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per the agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

80	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

81	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

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82	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

83	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

84	Case No.:30/31/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00856/AM12/	RLA File :09/24/040/00199/AM12/	Lic.No/Date:0910048014 01.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

85	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

86	Case No.:21/28/82-ALC4/2011	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Rejected
	HQ File :01/82/050/00791/AM12/	RLA File :03/94/040/00337/AM12/	Lic.No/Date:0310646104 03.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and observed that the firm has not furnished Certificate of Analysis for import items despite repeated reminders and decided to close the case.			

87	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date: 3.4.2012
	Decision : It was decided to defer the case for 3.4.2012 for comments of DC(MSME).			

88	Case No.:2/22/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00645/AM12/	RLA File :03/95/040/00303/AM12/	Lic.No/Date:0310648749 16.08.2011	Defer Date:
	Decision : The Committee observed that this case has already been approved in 47/82 meeting held on 21.2.2012.			

89	Case No.:9/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

90	Case No.:34/32/82-ALC4/2011	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352 23.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

91	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

92	Case No.:46/31/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT.	Meet No/Date:49/82-ALC4/2011	Status:Case
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		LTD.	06.03.2012	Deferred
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 27.12.2011. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.				

93	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to submit revised DML within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

94	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

95	Case No.:29/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00910/AM12/	RLA File :09/24/040/00259/AM12/	Lic.No/Date:0910048529 02.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

96	Case No.:9/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00890/AM12/	RLA File :09/24/040/00242/AM12/	Lic.No/Date:0910048539 05.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

97	Case No.:14/32/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

98	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

99	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

100	Case No.:6/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM12/	RLA File :09/24/040/00277/AM12/	Lic.No/Date:0910048658 08.09.2011	Defer Date:03.04.2012
	Decision : The Committee decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

101	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:03.04.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

102	Case No.:19/32/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00900/AM12/	RLA File :09/24/040/00268/AM12/	Lic.No/Date:0910048699 09.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

103	Case No.:28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

104	Case No.:5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/	Lic.No/Date:0910048753 13.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

105	Case No.:8/32/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00889/AM12/	RLA File :09/24/040/00264/AM12/	Lic.No/Date:0910048808 15.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish details sought vide minutes dated 31.01.2012. It has also been decided that if no information is received within 15 days of receipt of the minutes, the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

106	Case No.:6/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00805/AM12/	RLA File :05/24/040/00198/AM12/	Lic.No/Date:0510303163 20.09.2011	Defer Date:
	Decision : The Committee observed that this case has already been approved in 44/82 meeting held on 31.1.2012.			

107	Case No.:22/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00903/AM12/	RLA File :04/24/040/00155/AM12/	Lic.No/Date:0410128356 21.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

108	Case No.:23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to furnish Drug Manufacturing License and consumption and production data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

109	Case No.:24/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00905/AM12/	RLA File :04/24/040/00154/AM12/	Lic.No/Date:0410128434 22.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to furnish Drug Manufacturing License and consumption and production data duly certified by Central Excise Authority within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

110	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

111	Case No.:27/32/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00908/AM12/	RLA File :05/23/040/00235/AM12/	Lic.No/Date:0510303607 23.09.2011	Defer Date:
	Decision : The committee observed that this case has already been approved in 47/82 meeting held on 21.2.2012.			

112	Case No.:26/32/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00907/AM12/	RLA File :05/24/040/00219/AM12/	Lic.No/Date:0510304120 28.09.2011	Defer Date:
	Decision : The committee observed that this case has already been approved in 47/82 meeting held on 21.2.2012.			

113	Case No.:18/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved														
	HQ File :01/82/050/00975/AM12/	RLA File :07/24/040/00178/AM12/	Lic.No/Date:0710082847 28.09.2011	Defer Date:														
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 52/82 dated 23.3.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clindamycin Capsules 150 mg</td><td>1 No.</td><td>1.</td><td>Clindamycin Hcl BP</td><td>173.53 mg</td></tr> <tr> <td>Clindamycin Capsules 300 mg</td><td>1 No.</td><td>1.</td><td>Clindamycin Hcl BP</td><td>347.06 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg	Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg														
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg														

114	Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

115	Case No.:5/36/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00962/AM12/	RLA File :07/24/040/00219/AM12/	Lic.No/Date:0710082912 29.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and observed that the firm has given export quantity in Kilograms whereas it should be in Numbers. The Committee decided to tell the firm to furnish the export quantity in numbers. Accordingly, the case has been deferred for 3.4.2012.			

116	Case No.:7/35/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00934/AM12/	RLA File :03/94/040/00539/AM12/	Lic.No/Date:0310657331 30.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

117

Case No.:15/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/00942/AM12/	RLA File :03/94/040/00508/AM12/	Lic.No/Date:0310657262 30.09.2011	Defer Date:	
Decision : Committee considered case as per agenda and in line with the earlier decision taken in meeting no. 49/82 dated 8.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Levofloxacin Hemihydrate	1 kg	1	Levofloxacin Q Acid	1.01
		2	Dimethyl Suphoxide	1.95
		3.	Dimethyl Formamide	0.95
		4.	N Methyl Piperazine	0.432
RA may take appropriate action as per the decision of Norms Committee.				

118	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

119	Case No.:17/35/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00944/AM12/	RLA File :03/94/040/00574/AM12/	Lic.No/Date:0310657228 30.09.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 3.4.2012 for comments of Department of Pharmaceuticals

120	Case No.:10/32/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM12/	RLA File :05/23/040/00244/AM12/	Lic.No/Date:0510304494 03.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

121

Case No.:6/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/00933/AM12/	RLA File :03/95/040/00523/AM12/	Lic.No/Date:0310657925 04.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 34/82 dated 17.11.2009 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as paplied by the firm, whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifampicin 450 mg/ Capsules	1 No.	1.	Chloroform	0.661 kg/kg of Rifampicin
Rifampicin 75 mg Capsule		2.	Acetic Acid	0.16 kg/kg of Rifampicin
[Rifampicin 150 mg Capsule		3.	Piperazine Anhydrous	0.12 kg/kg of Rifampicin
		4.	Methylene Chloride	0.933 kg/kg of Rifampicin
		5.	Isopropyl Alcohol	0.615 kg/kg of Rifampicin
		6.	Dimethyl Formamide	0.80 kg/kg of Rifampicin
		7.	Tertiary Butyl Amine	0.314 kg/kg of Rifampicin
		8.	Acetone	0.832 kg/kg of Rifampicin
		9.	1-Amino-4-Methyl Piperazine	0.16 kg/kg of

				Rifampicin
Isoniazid 300 mg Tablets	1 No.	1.	Isoniazid	306 mg/tablet
Isoniazid 75 mg Tablet	1 No.	1.	Isoniazid	76.5 mg/tablet
Isoniazid 150 mg Tablets	1 No.	1.	Isoniazid	153 mg/tablet
Ethambutol 600 mg Tablet	1 No.	1.	DL-2 Aminobutanol	1.6014 kg/kg of Ethambutol
[Ethambutol =612 mg/Tablet]		2.	Tartaric Acid	0.1977 kg/kg of Ethambutol
Ethambutol 200 mg Tablet		3.	Methanol	0.5620 kg/kg of Ethambutol
[Ethambutol =204 mg/tablet]		4.	Isopropyl Alcohol	0.3436 kg/kg of Ethambutol
Ethambutol =400 mg/tablet]		5.	Ethylene Dichloride	0.490 kg/kg of Ethambutol
[Ethambutol =408mg/tablet]		6.	Caustic Soda Flakes	0.4264 kg/kg of Ethambutol
		7.	Cyclohexane	0.0056 kg/kg of Ethambutol
		8.	Calcium Hydroxide	2.4525 kg/kg of Ethambutol
Pyrazinamide 750 mg Tablets	1 No.	1.	2-Cyano Pyrazine	0.952 kg/kg of Pyrazinamide
[Pyrazinamide=765 mg/tablet]				
Pyrazinamide 250 mg Tablets				
[Pyrazinamide=255 mg/tablet]				
Pyrazinamide 500 mg Tablets				
[Pyrazinamide=510 mg/tablet]				
Pyridoxine 5 mg Tablets	1 No.	1.	Pyridoxine	5.01 mg/tablet
[Pyridoxine=5.01mg/tablet]				

RA concerned may take further necessary action as per above decision of NC.

122	Case No.:2/35/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00929/AM12/	RLA File :03/94/040/00572/AM12/	Lic.No/Date:0310658087 05.10.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

123	Case No.:24/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00951/AM12/	RLA File :03/95/040/00562/AM12/	Lic.No/Date:0310658391 07.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

124	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

125	Case No.:10/35/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00937/AM12/	RLA File :05/24/040/00233/AM12/	Lic.No/Date:0510304887 11.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

126	Case No.:26/35/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00953/AM12/	RLA File :03/94/040/00606/AM12/	Lic.No/Date:0310658741 11.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

127	Case No.:12/32/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00893/AM12/	RLA File :34/24/040/00137/AM12/	Lic.No/Date:3410031901 12.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

128	Case No.:28/35/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved																			
	HQ File :01/82/050/00955/AM12/	RLA File :05/23/040/00247/AM12/	Lic.No/Date:0510305029 12.10.2011	Defer Date:																			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 45/82 held on 2.2.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Citalopram Tablet 10 mg</td><td>1 No..</td><td>1.</td><td>Citalopram Hydrobromide</td><td>12.49 mg</td></tr> <tr> <td>Citalopram Tablet 20 mg</td><td>1 No.</td><td>1.</td><td>Citalopram Hydrobromide</td><td>24.98 mg</td></tr> <tr> <td>Citalopram Tablet 40 mg</td><td>1 No.</td><td>1.</td><td>Citalopram hydrobromide</td><td>49.96 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Citalopram Tablet 10 mg	1 No..	1.	Citalopram Hydrobromide	12.49 mg	Citalopram Tablet 20 mg	1 No.	1.	Citalopram Hydrobromide	24.98 mg	Citalopram Tablet 40 mg	1 No.	1.	Citalopram hydrobromide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Citalopram Tablet 10 mg	1 No..	1.	Citalopram Hydrobromide	12.49 mg																			
Citalopram Tablet 20 mg	1 No.	1.	Citalopram Hydrobromide	24.98 mg																			
Citalopram Tablet 40 mg	1 No.	1.	Citalopram hydrobromide	49.96 mg																			
RA concerned may take further necessary action as per above decision of NC.																							

129	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date: 3.4.2012
	Decision : The Committee decided to remind the firm to furnish the information sought vide minutes dated 31.1.2012 within 15 days otherwise the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

130	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

131	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM12/	Lic.No/Date:0310659491 13.10.2011	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

132	Case No.:19/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00976/AM12/	RLA File :07/24/040/00274/AM12/	Lic.No/Date:0710083319 18.10.2011	Defer Date:
	Decision : The committee considered the case and observed that this case has already been approved in 47/82 meeting held on 21.2.2012.			

133	Case No.:23/36/82-ALC4/2011	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
	HQ File :01/82/050/00980/AM12/	RLA File :07/24/040/00284/AM12/	Lic.No/Date:0710083443 21.10.2011	Defer Date:	
	Decision : The Committee considered the case as per agenda in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011-Ch. II dated 27.2.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dithiothreitol/DTT	1 kg	1	CIS 2 Butene 1,4 DIOL	3.038 kg
			2.	Thioacetic Acid	2.581 kg

RA may take appropriate action as per the decision of Norms Committee.

134	Case No.:2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

135

Case No.: 36/49/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved	
HQ File :01/82/050/01345/AM12/	RLA File :05/24/040/00230/AM12/	Lic.No/Date:0510307160 03.11.2011	Defer Date:	
Decision : The Committee considered the case as per agenda in the light of earlier decision taken in meeting no. 6/82 dated 11.5.2010 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	Acetone	1.205 kg
		2.	Activated Carbon	1.00 kg
		3.	G.C.L.E.	1.555 kg
		4.	Methanol	6.50 kg
		5	Methylene Chloride	7.30 kg
		6.	Triphenyl Phosphine	1.22 kg
		7.	2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothiazoyl-4yl)-2- (Mica Ester)	0.82 kg
RA may take appropriate action as per the decision of Norms Committee.				

136	Case No.:16/41/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01017/AM12/	RLA File :34/24/040/00159/AM12/	Lic.No/Date:3410032102 04.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

137	Case No.:24/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00981/AM12/	RLA File :07/24/040/00305/AM12/	Lic.No/Date:0710083785 08.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the 3.4.2012technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

138	Case No.:28/41/82-ALC4/2011	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01029/AM12/	RLA File :04/24/040/00210/AM12/	Lic.No/Date:0410130168 09.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Industrial Policy and Promotion.			

139	Case No.:6/36/82-ALC4/2011	Party Name:AUROLAB	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00963/AM12/	RLA File :35/24/040/00027/AM12/	Lic.No/Date:3510036087 11.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical Authorities present in the meeting decided to remind the firm to furnish the details requested vide minutes dated 31.1.2012 within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 3.4.2012.			

140	Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

141	Case No.:4/45/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01181/AM12/	RLA File :03/94/040/00521/AM12/	Lic.No/Date:0310664771 14.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

144	Case No.:14/35/82-ALC4/2011	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00941/AM12/	RLA File :03/95/040/00635/AM12/	Lic.No/Date:0310665072 15.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Biotechnology.			

145	Case No.:22/45/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01199/AM12/	RLA File :09/24/040/00341/AM12/	Lic.No/Date:0910049706 15.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

146	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

147	Case No.:35/45/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01212/AM12/	RLA File :09/24/040/00374/AM12/	Lic.No/Date:0910049718 16.11.2011	Defer Date:03.04.2012
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

148	Case No.:39/45/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01216/AM12/	RLA File :03/94/040/00664/AM12/	Lic.No/Date:0310665403 17.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

149	Case No.:27/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01336/AM12/	RLA File :09/24/040/00344/AM12/	Lic.No/Date:0910049777 18.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

150	Case No.:26/45/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved																																	
	HQ File :01/82/050/01203/AM12/	RLA File :09/24/040/00331/AM12/	Lic.No/Date:0910049779 18.11.2011	Defer Date:																																	
	Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 32/82 dated 3.11.2009 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">3'-Azido-5'-O-Tritylthymidine, an intermediate for Zidovudine</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Beta Thymidine</td><td>0.691 kg</td></tr> <tr> <td>2.</td><td>Methane Sulfonylk Chloride</td><td>0.402 kg</td></tr> <tr> <td>3.</td><td>Sodium Azide</td><td>0.737 kg</td></tr> <tr> <td>4.</td><td>Triethylamine</td><td>2.578 kg</td></tr> <tr> <td>5.</td><td>Trityl Chloride</td><td>0.794 kg</td></tr> <tr> <td>6.</td><td>Dimethyl Sulfoxide</td><td>1.56 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>1.63 kg</td></tr> <tr> <td>8.</td><td>Methylene Chloride</td><td>1.77 kg</td></tr> <tr> <td>9.</td><td>Toluene</td><td>2.61 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3'-Azido-5'-O-Tritylthymidine, an intermediate for Zidovudine	1 Kg.	1.	Beta Thymidine	0.691 kg	2.	Methane Sulfonylk Chloride	0.402 kg	3.	Sodium Azide	0.737 kg	4.	Triethylamine	2.578 kg	5.	Trityl Chloride	0.794 kg	6.	Dimethyl Sulfoxide	1.56 kg	7.	Methanol	1.63 kg	8.	Methylene Chloride	1.77 kg	9.	Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
3'-Azido-5'-O-Tritylthymidine, an intermediate for Zidovudine	1 Kg.	1.	Beta Thymidine	0.691 kg																																	
		2.	Methane Sulfonylk Chloride	0.402 kg																																	
		3.	Sodium Azide	0.737 kg																																	
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		5.	Trityl Chloride	0.794 kg																																	
		6.	Dimethyl Sulfoxide	1.56 kg																																	
		7.	Methanol	1.63 kg																																	
		8.	Methylene Chloride	1.77 kg																																	
		9.	Toluene	2.61 kg																																	

151	Case No.:31/45/82-ALC4/2011	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01208/AM12/	RLA File :09/24/040/00348/AM12/	Lic.No/Date:0910049778 18.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

152	Case No.:2/36/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00959/AM12/	RLA File :31/83/040/00170/AM12/	Lic.No/Date:3110051562 21.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

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Case No.:28/49/82-ALC4/2011	Party Name:AVON ORGANICS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01337/AM12/	RLA File :09/24/040/00378/AM12/	Lic.No/Date:0910049809 22.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in line with the earlier decision taken in meeting no. 47/82 held on 21.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acyclovir	0.78 kg
		3.	N/Benzyloxy Carbonyl-L-Valine (CBZ-L-Valine)	1.1824 kg
		4.	Dicyclohexyl Carbodimide (DCC)	1.3871 kg
		5.	Dimethyl Formamide	3.51 kg
		6.	Sodium Borohydride	0.38 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:29/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
154	HQ File :01/82/050/01338/AM12/	RLA File :09/24/040/00379/AM12/	Lic.No/Date:0910049906 24.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

155	Case No.:33/49/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01342/AM12/	RLA File :09/24/040/00396/AM12/	Lic.No/Date:0910049978	Defer

		30.11.2011	Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals		

156	Case No.:6/45/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01183/AM12/	RLA File :04/24/040/00236/AM12/	Lic.No/Date:0410131109 30.11.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

157	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Industrial Policy and Promotion.			

158	Case No.:34/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01343/AM12/	RLA File :09/24/040/00358/AM12/	Lic.No/Date:0910050099 08.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

159	Case No.:30/45/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01207/AM12/	RLA File :09/24/040/00363/AM12/	Lic.No/Date:0910050091 08.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

160	Case No.:32/49/82-ALC4/2011	Party Name:DISTO PHARMACEUTICALS PRIVATE	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
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		LIMITED		
	HQ File :01/82/050/01341/AM12/	RLA File :09/24/040/00420/AM12/	Lic.No/Date:0910050203 13.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012 and in consultation with the technical authority present in the meeting decided to ratify the norms under para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items
	Orlistat Pellets 50%	1 kg		Orlistat
				Qty. allowed
				0.505/kg
RA may take appropriate action as per the decision of Norms Committee.				

161	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

162	Case No.:8/45/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01185/AM12/	RLA File :04/24/040/00253/AM12/	Lic.No/Date:0410131573 13.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

163	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Industrial Policy and Promotion.			

164	Case No.:4/39/82-ALC4/2011	Party Name:HIKAL LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
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HQ File :01/82/050/00996/AM12/	RLA File :03/94/040/00745/AM12/	Lic.No/Date:0310671352 16.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 45/82 held on 2.2.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,5 Dichloro Aniline (Purity 99.5%)	1 Kg.	1.	2,6 Dichloro Para Nitro Aniline	1.47 kg
		2.	Sodium Nitrite	0.837 kg
		3.	Methanol	0.405 kg
		4.	Isopropyl Alcohol	0.860 kg
		5.	Raney Nickel	0.011 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:16/45/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01193/AM12/	RLA File :05/24/040/00272/AM12/	Lic.No/Date:0510311571 19.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in line with the earlier decision taken in meeting no. 35/82 dated 29.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	7-AVCA	0.571 kg
		2.	Acticarbon ENO-PC	0.1 kg
		3.	MICA Ester	0.82 kg
		4.	Acetone	1.936 kg
		5.	Methylene Chloride	4.494 kg
RA concerned may take further necessary action as per above decision of NC.				

166	Case No.:1/40/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/00997/AM12/	RLA File :31/83/040/00191/AM12/	Lic.No/Date:3110051996 20.12.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012/Ch. II dated 5.3.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Anisole 99.50% Purity	1 kg	1	Phenoxy methane Purity 93% minimum	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

167	Case No.:2/40/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/00998/AM12/	RLA File :03/94/040/00819/AM12/	Lic.No/Date:0310671854 20.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

168	Case No.:9/45/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01186/AM12/	RLA File :07/24/040/00373/AM12/	Lic.No/Date:0710084836 20.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

169	Case No.:30/49/82-ALC4/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01339/AM12/	RLA File :09/24/040/00417/AM12/	Lic.No/Date:0910050342 22.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

170	Case No.:46/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01355/AM12/	RLA File :09/24/040/00418/AM12/	Lic.No/Date:0910050347 22.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided			

to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.

171	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

172	Case No.:10/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01187/AM12/	RLA File :05/23/040/00354/AM12/	Lic.No/Date:0510312171 22.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

173	Case No.:15/49/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01324/AM12/	RLA File :13/24/040/00033/AM12/	Lic.No/Date:1310038283 30.12.2011	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

174	Case No.:5/45/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01182/AM12/	RLA File :03/94/040/00755/AM12/	Lic.No/Date:0310674056 02.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.:38/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01215/AM12/	RLA File :05/23/040/00371/AM12/	Lic.No/Date:0510313080 02.01.2012	Defer Date:03.04.2012

Decision : The Committee considered the case as per agenda and decided to call from the firm to furnish percentage content of API in the export product along with the relevant Drug Manufacturing License. Accordingly, the case has been deferred for 3.4.2012.

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Case No.:75/49/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved																
HQ File :01/82/050/01384/AM12/	RLA File :31/83/040/00201/AM12/		Lic.No/Date:3110052263 04.01.2012	Defer Date:																
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 38/82 dated 20.12.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table><tr><td>Export Product</td><td>Quantity</td><td>Item of Import</td><td>Quantity (Kilogram)</td></tr><tr><td>Trigonox-C Tert.butyl peroxy benzonate</td><td>1Kg.</td><td>Tert butyl hydro peroxide 70%</td><td>0.720 kg</td></tr><tr><td></td><td></td><td>Benzoyl Chloride (BOCI)</td><td>0.765 kg</td></tr><tr><td></td><td></td><td>Magnesium Sulphate</td><td>0.026 kg</td></tr></table>					Export Product	Quantity	Item of Import	Quantity (Kilogram)	Trigonox-C Tert.butyl peroxy benzonate	1Kg.	Tert butyl hydro peroxide 70%	0.720 kg			Benzoyl Chloride (BOCI)	0.765 kg			Magnesium Sulphate	0.026 kg
Export Product	Quantity	Item of Import	Quantity (Kilogram)																	
Trigonox-C Tert.butyl peroxy benzonate	1Kg.	Tert butyl hydro peroxide 70%	0.720 kg																	
		Benzoyl Chloride (BOCI)	0.765 kg																	
		Magnesium Sulphate	0.026 kg																	
RA may take appropriate action as per the decision of Norms Committee.																				

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Case No.:51/49/82-ALC4/2011			Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/01360/AM12/			RLA File :07/24/040/00404/AM12/	Lic.No/Date:0710085316 06.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 23.12.2011 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
SOMSOL BDGA-Dutyl Diglycol Acetate (Diethylene Glycol Mono Butyl Ether Acetate	1 kg	1	Butyl Diglycol	0.845 kg	

RA may take appropriate action as per the decision of Norms Committee.

178	Case No.:12/45/82-ALC4/2011			Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved	
	HQ File :01/82/050/01189/AM12/			RLA File :09/24/040/00465/AM12/		Lic.No/Date:0910050662 06.01.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and in line with the SION A 311 decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:								
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed		
	Naproxen		1 kg	1	2-Acetyl-6-Methoxy Naphthalene		1.38 kg/kg		
			2.	Caustic Potash Flakes		1.32kg/kg			
			3.	Hydroxylammonium Sulphate		0.63 kg/kg			
			4.	N-Octyl-D-Glucamine		0.100 kg/kg			
			5.	Methanol		1.87 kg/kg			
RA may take appropriate action as per the decision of Norms Committee.									

179	Case No.:14/45/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01191/AM12/	RLA File :09/24/040/00468/AM12/	Lic.No/Date:0910050661 06.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

180	Case No.:34/45/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01211/AM12/	RLA File :08/24/040/00233/AM12/	Lic.No/Date:0810107536 09.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their note dated 5.3.2012 decided to call from the firm the following information: 1. Purity of Import item. 2. Purity of Export item. 3. Details of manufacturing process. 4. Justification for wastage.			

Accordingly, the case has been deferred for 3.4.2012.

181

Case No.:48/49/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/01357/AM12/	RLA File :04/24/040/00277/AM12/		Lic.No/Date:0410132736 10.01.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 34/82 dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Allylestrenol	1 kg	1.	19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)	1.45 kg
		2.	1,2 Ethanedithiol	0.53 kg
RA concerned may take further necessary action as per above decision of NC.				

182

Case No.:35/49/82-ALC4/2011			Party Name:PARABOLIC DRUGS LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved	
HQ File :01/82/050/01344/AM12/			RLA File :05/24/040/00309/AM12/		Lic.No/Date:0510314207 11.01.2012		Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 16/82 dated 3.8.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Cefixime Trihydrate		1 Kg.	1.	7-Amino 3-Vinyl Cephalosporanic acid (AVCA)		0.582 KgA		
			2	Acetone		2.528 kg		
			3.	2-Mercaptobenzothiazoyl-(Z)-2-(2-aminothiazole-4-yl)-2-(methoxycarbonylmethoxyimino acetate (MICA Easter)		0.82 kg		
RA concerned may take further necessary action as per above decision of NC.								

183	Case No.:11/45/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:49/82-ALC4/2011	Status:Case
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		06.03.2012	Approved	
HQ File :01/82/050/01188/AM12/	RLA File :07/24/040/00406/AM12/	Lic.No/Date:0710085440 12.01.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of earlier decision taken in meeting No. 47/82 held on 21.02.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kercavit Capsules Thiamine Mononitrate 60 mg=66 mg, Calcium D Pantothemate 60 mg Para Amino Benzoic Acid 30 mg = 33 mg, Yeast 130 mg=136.5 mg L-cystine 20 mg=22 mg, Hydrolysed Keratin 20 mg = 21 mg]	1 kg	1	Hydrolysed Keratin	20.4 mg/capsule
RA may take appropriate action as per the decision of Norms Committee				

184

Case No.:37/49/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01346/AM12/	RLA File :05/24/040/00355/AM12/	Lic.No/Date:0510314553 13.01.2012	Defer Date:	
Decision : After detailed deliberations and in light of earlier decision taken in 42/82 meeting held on 17.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

185	Case No.:17/49/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case
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HQ File :01/82/050/01326/AM12/	RLA File :03/94/040/00823/AM12/	Lic.No/Date:0310677093 17.01.2012	Deferred Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

186	Case No.:11/49/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01320/AM12/	RLA File :04/24/040/00280/AM12/	Lic.No/Date:0410132899 18.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

187

Case No.:38/49/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01347/AM12/	RLA File :13/24/040/00039/AM12/	Lic.No/Date:1310038523 19.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 22/12 dated 31.8.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-6-Thiomethyl Toluene	1 Kg.	1.	3-Chloro-2-Methyl Aniline	0.970 kg
		2.	Sodium Methyl Mercaptide (21%)	2.464 kg
RA concerned may take further necessary action as per above decision of NC.				

188	Case No.:44/49/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01353/AM12/	RLA File :03/94/040/00911/AM12/	Lic.No/Date:0310677527 19.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

189	Case No.:47/49/82-ALC4/2011	Party Name:AVENTIS PHARMA	Meet No/Date:49/82-ALC4/2011	Status:Case
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	LIMITED	06.03.2012	Approved	
HQ File :01/82/050/01356/AM12/	RLA File :03/94/040/00855/AM12/	Lic.No/Date:0310677704 19.01.2012	Defer Date:	
Decision : The Committee considered case as per agenda and in the light of earlier decision taken in meeting No. 15/82 dated 13.7.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Articaine Hydrochloride	1 Kg.	1.	Isopropanol	0.44 kg
		2.	(+)-2 Bromopropionyl bromide	1.001 kg
		3.	1-Propylamine	0.26 kg
		4.	Thiophene Ester Base	0.677 kg
RA concerned may take further necessary action as per above decision of NC.				

190

Case No.:68/49/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/01377/AM12/	RLA File :03/94/040/00457/AM12/		Lic.No/Date:0310677543 19.01.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 39/82 held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethyl(p-ethoxy) Benzoate (PEEB)	1 kg	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg
		2.	Toluene	0.398 kg
		3.	Diethyl Sulphate (DES)	0.882 kg
		4.	Caustic Soda Flakes	0.412 kg
		5.	Denatured Ethyl Alcohol	0.279 kg
RA concerned may take further necessary action as per above decision of NC.				

191	Case No.:80/49/82-ALC4/2011	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
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HQ File :01/82/050/01389/AM12/	RLA File :03/95/040/00793/AM12/	Lic.No/Date:0310677610 19.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in the light of earlier decision taken in meeting no. 25/82 dated 20.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ting Antifungal Spray Liquid (128 gm) containing Ethyl/Absolute Alcohol (Net content of Ethyl Absolute Alcohol = 3300 Ltrs)	100000 Nos.	1.	Ethyl Absolute Alcohol	3300 Ltrs.
RA concerned may take further necessary action as per above decision of NC.				

192

Case No.: 29/45/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved
HQ File :01/82/050/01206/AM12/	RLA File :08/24/040/00243/AM12/		Lic.No/Date:0810107956 19.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012-Ch. II dated 5.3.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-(3-Aminopropyl) Imidazole (Clear colourless to Pale yellow liquid)	1 kg	1	Imidazole (White to Off-white crystals)	0.680 kg
RA may take appropriate action as per the decision of Norms Committee.				

193	Case No.:25/49/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01334/AM12/	RLA File :03/94/040/00925/AM12/	Lic.No/Date:0310677829 20.01.2012	Defer Date:03.04.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 3.4.2012.			

194

Case No.:64/49/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved										
HQ File :01/82/050/01373/AM12/	RLA File :03/94/040/00832/AM12/	Lic.No/Date:0310677931 20.01.2012	Defer Date:										
Decision : : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 40/82 dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below at 98% yield or as applied by firm whichever is lower:-													
<table><tr><td>Export Product</td><td>Exp. Qty.</td><td>S.No</td><td>Import Item</td><td>Qty. allowed/kg</td></tr><tr><td>Calcium Disodium EDTA (Calcium content 10+5%)</td><td>1 kg</td><td></td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.720 kg</td></tr></table>				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	Calcium Disodium EDTA (Calcium content 10+5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg									
Calcium Disodium EDTA (Calcium content 10+5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg									
RA may take appropriate action as per the decision of Norms Committee.													

195	Case No.:73/49/82-ALC4/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01382/AM12/	RLA File :03/94/040/00905/AM12/	Lic.No/Date:0310677824 20.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

196	Case No.:78/49/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01387/AM12/	RLA File :07/24/040/00416/AM12/	Lic.No/Date:0710085722 20.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

197	Case No.:82/49/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01391/AM12/	RLA File :03/94/040/00920/AM12/	Lic.No/Date:0310677992 20.01.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 46/82 dated 14.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Febuxostat	1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester	1.512 kg

RA concerned may take further necessary action as per above decision of NC.

198	Case No.:14/49/82-ALC4/2011	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Defer
	HQ File :01/82/050/01323/AM12/	RLA File :05/24/040/00374/AM12/	Lic.No/Date:0510315475 24.01.2012	Defer Date: 03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

199	Case No.:23/49/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01332/AM12/	RLA File :03/95/040/00884/AM12/	Lic.No/Date:0310678434 24.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

200	Case No.:21/49/82-ALC4/2011	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01330/AM12/	RLA File :03/95/040/00840/AM12/	Lic.No/Date:0310678575 25.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

201	Case No.:22/49/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01331/AM12/	RLA File :03/95/040/00846/AM12/	Lic.No/Date:0310678569 25.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

202	Case No.:52/49/82-ALC4/2011	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01361/AM12/	RLA File :08/24/040/00239/AM12/	Lic.No/Date:0810108117 25.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

203

Case No.: 55/49/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved													
HQ File :01/82/050/01364/AM12/	RLA File :03/94/040/00924/AM12/		Lic.No/Date:0310678736 25.01.2012	Defer Date:													
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 45/82 dated 7.2.2012 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Rosuvastatin Calcium</td><td rowspan="2">1 kg</td><td>1.</td><td>(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester</td><td>1.871 kg</td></tr><tr><td>2.</td><td>4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol</td><td>1.871 kg</td></tr></table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg	2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg													
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg													
RA concerned may take further necessary action as per above decision of NC.																	

204	Case No.:74/49/82-ALC4/2011	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01383/AM12/	RLA File :34/24/040/00224/AM12/	Lic.No/Date:3410033044 25.01.2012	Defer Date: 24.4.2012
	Decision : It was decided to defer the case for 24.4.2012 for comments of Department of Chemicals and Petrochemicals.			

205	Case No.:76/49/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
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HQ File :01/82/050/01385/AM12/	RLA File :07/24/040/00424/AM12/	Lic.No/Date:0710085811 25.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in the light of earlier decision taken in meeting No. 44 dated 31.01.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection USP 1 gm Vial Size:20 ml	1 Vial	1.	Ceftazimide USP (As Ceftazidime Pentahydrate) (As Blend of Sterile Ceftazidime Pentahydrate & Sterile Sodium Carbonate) USP	1.13 gram
RA concerned may take further necessary action as per above decision of NC				

206	Case No.:79/49/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01388/AM12/	RLA File :07/24/040/00425/AM12/	Lic.No/Date:0710085812 25.01.2012	Defer Date: 3.4.2012
	Decision : It was decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.			

207	Case No.:81/49/82-ALC4/2011	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
	HQ File :01/82/050/01390/AM12/	RLA File :08/24/040/00240/AM12/	Lic.No/Date:0810108116 25.01.2012	Defer Date:	
	Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no.41/82 dated 10.1.2012 and in consultation with the technical authorities present in the meeting and also based on details of manufacturing process furnished by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Ethyl Triphenyl Phosphonium	1 kg		Triphenyl Phosphine	0.850 kg

	Bromide		Ethyl Bromide	0.360 kg
	RA may take appropriate action as per the decision of Norms Committee			

208

Case No.:1/45/82-ALC4/2011	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01178/AM12/	RLA File :03/94/040/00926/AM12/	Lic.No/Date:0310678746 25.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2009-Ch.II dated 3.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Paraben	1 kg	1	Phenol (Purity Maximum 92%)	0.958 kg
Sodium (4-Hydroxy Benzoic Acid		2.	Potassium Hydroxide	1.0 kg
Methyl Ester Sodium Salt)		3.	Methanol	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

209	Case No.:24/49/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01333/AM12/	RLA File :03/94/040/00882/AM12/	Lic.No/Date:0310678942 27.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

210	Case No.:39/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01348/AM12/	RLA File :34/24/040/00226/AM12/	Lic.No/Date:3410033054 27.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

211	Case No.:42/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE	Meet No/Date:49/82-ALC4/2011	Status:Case
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		LTD.,	06.03.2012	Deferred
	HQ File :01/82/050/01351/AM12/	RLA File :08/24/040/00236/AM12/	Lic.No/Date:0810108169 27.01.2012	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals				

212	Case No.:45/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01354/AM12/	RLA File :08/24/040/00237/AM12/	Lic.No/Date:0810108168 27.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the Drug Manufacturing License and accordingly, the case has been deferred for 3.4.2012.			

213	Case No.:56/49/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01365/AM12/	RLA File :03/94/040/00927/AM12/	Lic.No/Date:0310678993 27.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

214	Case No.:2/45/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01179/AM12/	RLA File :03/94/040/00938/AM12/	Lic.No/Date:0310678976 27.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

215	Case No.:20/49/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01329/AM12/	RLA File :03/95/040/00897/AM12/	Lic.No/Date:0310679524 31.01.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

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216

Case No.:69/49/82-ALC4/2011	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01378/AM12/	RLA File :03/94/040/00760/AM12/	Lic.No/Date:0310679333 31.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 31/82 dated 28.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Methyl Anisole	1 kg.	1.	Ortho Cresol	1.04 kg
		2.	Dimethyl Sulfate	1.02 kg
		3.	Caustic Soda Flakes	0.540 kg
RA concerned may take further necessary action as per above decision of NC.				

217

Case No.: 19/49/82-ALC4/2011	Party Name:SODIUM METAL (P) LTD		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved
HQ File :01/82/050/01328/AM12/	RLA File :34/24/040/00230/AM12/		Lic.No/Date:3410033088 01.02.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2005/Ch.II dated 11.2.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg
RA may take appropriate action as per the decision of Norms Committee.				

218	Case No.:53/49/82-ALC4/2011		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved	
	HQ File :01/82/050/01362/AM12/		RLA File :08/24/040/00252/AM12/		Lic.No/Date:0810108317 01.02.2012		Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 41/82 dated 11.1.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg
Acetbutolol Tablet/Capsule 400 mg	1 No.	1	Acebutolol HCL	443.396 mg

RA concerned may take further necessary action as per above decision of NC

219

Case No.: 67/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved
HQ File :01/82/050/01376/AM12/	RLA File :08/24/040/00254/AM12/	Lic.No/Date:0810108318 01.02.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 34/82 dated 23.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export Product: Venlafaxine Tablets - 37.5 MG/ 50 MG /75 MG			
Imports Items:	Quantity Allowed per tablet(in MG)		
	37.5 MG	50 MG	75 MG
	Venlafaxine HCL	43.283	57.71
RA concerned may take further necessary action as per above decision of NC.			

220	Case No.: 70/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved																								
	HQ File :01/82/050/01379/AM12/	RLA File :08/24/040/00253/AM12/	Lic.No/Date:0810108319 01.02.2012	Defer Date:																								
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 47/82 dated 21.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr> <tr> <td rowspan="6">Carvedilol 3.125 mg Tablet</td><td rowspan="6">1 Million</td><td>1.</td><td>Carvedilol</td><td>3.1875 kg</td></tr> <tr> <td>2.</td><td>Crospovidone NF</td><td>2.75 kg</td></tr> <tr> <td>3.</td><td>Povidone K30</td><td>1.00 kg</td></tr> <tr> <td>4.</td><td>Magnesium Stearate</td><td>0.450 kg</td></tr> <tr> <td>5.</td><td>Lactose Monohydrate</td><td>37.4875 kg</td></tr> <tr> <td>6.</td><td>Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle</td><td>As per packing policy</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Carvedilol 3.125 mg Tablet	1 Million	1.	Carvedilol	3.1875 kg	2.	Crospovidone NF	2.75 kg	3.	Povidone K30	1.00 kg	4.	Magnesium Stearate	0.450 kg	5.	Lactose Monohydrate	37.4875 kg	6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Carvedilol 3.125 mg Tablet	1 Million	1.	Carvedilol	3.1875 kg																								
		2.	Crospovidone NF	2.75 kg																								
		3.	Povidone K30	1.00 kg																								
		4.	Magnesium Stearate	0.450 kg																								
		5.	Lactose Monohydrate	37.4875 kg																								
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy																								

		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 6.25 mg Tablet	1 million	1.	Carvedilol	6.375 kg
		2.	Crospovidone NF	5.50 kg
		3.	Povidone K30	2.00 kg
		4.	Magnesium Stearate	0.900 kg
		5.	Lactose Monohydrate	74.975 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 12.5 mg Tablet	1 million	1.	Carvedilol	12.75 kg
		2.	Crospovidone NF	11.00 kg
		3.	Povidone K30	4.22 kg
		4.	Magnesium Stearate	1.80 kg
		5.	Lactose Monohydrate	149.95 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-

		13.	53 MM White PP Screw Cap	-do-
Carvedilol 25.0 mg Tablet	1 million	1.	Carvedilol	25.50 kg
		2.	Crospovidone NF	22.00 kg
		3.	Povidone K30	8.00 kg
		4.	Magnesium Stearate	3.60 kg
		5.	Lactose Monohydrate	299.90 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-

RA concerned may take further necessary action as per above decision of NC.

Case No.:71/49/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/01380/AM12/	RLA File :08/24/040/00250/AM12/	Lic.No/Date:0810108320 01.02.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Department of Chemicals and Petrochemicals received vide U.O No. 14010/123/2005/ChII dated 3.7.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

221	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 kg	1	Para Nitro Aniline	0.840 kg
			2.	Para Nitro Chloro Benzene	1.150 kg
			3.	Caustic Soda Lye (100% basis) Or Caustic Soda Flakes Soda Ash	2.300 0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 54/49/82-ALC4/2011	Party Name:ATUL LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status: Case Approved	
HQ File :01/82/050/01363/AM12/	RLA File :08/24/040/00124/AM12/	Lic.No/Date:0810108373 02.02.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 36/11 dated 7.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg
		2.	Phenol	0.941 kg
RA concerned may take further necessary action as per above decision of NC.				

223

Case No.:65/49/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01374/AM12/	RLA File :08/24/040/00247/AM12/	Lic.No/Date:0810108379 03.02.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Department of Chemicals and Petrochemicals received vide U.O No. 14010/123/2005/ChII dated 3.7.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4-Diamino Diphenyl Amine 2-Sulphonic Acid	1 kg	1	Para Nitro Aniline	0.840 kg
		2.	Para Nitro Chloro Benzene	1.150 kg
		3.	Caustic Soda Lye (100% basis) Or Caustic Soda Flakes Soda Ash	2.300 0.500 kg
RA may take appropriate action as per the decision of Norms Committee.				

224	Case No.:66/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01375/AM12/	RLA File :08/24/040/00259/AM12/	Lic.No/Date:0810108376 03.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 3.4.2012 for comments of Department of Pharmaceuticals

225	Case No.:72/49/82-ALC4/2011		Party Name:ASCENT FINECHEM PVT. LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved											
	HQ File :01/82/050/01381/AM12/		RLA File :08/24/040/00256/AM12/		Lic.No/Date:0810108378 03.02.2012		Defer Date:											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 15/82 dated 13.7.2010 and in consultation with technical authorities present in meeting, decided to ratify norms for the present authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Para Anisyl Alcohol</td><td>1 Kg.</td><td>1.</td><td>Para Cresol</td><td>1.3684 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Para Anisyl Alcohol	1 Kg.	1.	Para Cresol	1.3684 kg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Para Anisyl Alcohol	1 Kg.	1.	Para Cresol	1.3684 kg														
RA may take appropriate action as per decision of Norms Committee.																		

226	Case No.:77/49/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01386/AM12/	RLA File :07/24/040/00447/AM12/		Lic.No/Date:0710085988 03.02.2012	Defer Date:
	Decision : Committee considered case as per agenda and in line with SION A-269 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-				
	Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
	Ceftriaxone for Injection USP 250 mg Vial Size 7.5 ml	1 Vial	1.	Ceftriaxone Sodium USP Sterile	278.25 mg/vial
RA concerned may take necessary action as per above decision of NC.					

227	Case No.:13/49/82-ALC4/2011	Party Name:RIDDHI PHARMA	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01322/AM12/	RLA File :34/24/040/00228/AM12/	Lic.No/Date:3410033125 06.02.2012	Defer Date:
	Decision : Committee considered case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010-Ch.II dated 27.9.2010 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-			

Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
1,3 Dichloro Acetone	1 kg	1.	1,3 Dichloro-2-Propanol	1.069 kg
		2.	Sodium Dichromate	1.70 kg

RA may take appropriate action as per the decision of Norms Committee.

228	Case No.:40/49/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01349/AM12/	RLA File :08/24/040/00257/AM12/	Lic.No/Date:0810108455 06.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

229	Case No.:41/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01350/AM12/	RLA File :08/24/040/00244/AM12/	Lic.No/Date:0810108442 06.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

230	Case No.:49/49/82-ALC4/2011	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01358/AM12/	RLA File :34/24/040/00229/AM12/	Lic.No/Date:3410033126 06.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

231	Case No.:57/49/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01366/AM12/	RLA File :03/94/040/00973/AM12/	Lic.No/Date:0310680432 06.02.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 36/09 dated 2.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mometasone Furoate	1 Kg.	1.	Alpha Methyl Epoxide {17 Alpha 21-dihydroxy 9 Beta, 11 Beta, Oxido-16 alpha methyl Pregma-1,4-drine 3,20-drione}	1.04 kg
RA concerned may take further necessary action as per above decision of NC.				

232	Case No.:58/49/82-ALC4/2011		Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01367/AM12/		RLA File :03/94/040/00968/AM12/	Lic.No/Date:0310680406 06.02.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2012.Ch. II dated 27.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Piperonal Min. Purity 98%	1 kg	1.	Catechol (Minimum Purity 99%)	0.862 kg
			2.	Dichloromethane (Min. Purity 99%)	0.703 kg
			3	Dimethylsulfoxide (Min. Purity 99%)	
			4.	Hexamine (Min. Purity 96%)	1.000 kg
			5.	Toluene (Min. Purity 97%)	0.430 kg
			6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.					

233	Case No.:59/49/82-ALC4/2011		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01368/AM12/		RLA File :03/94/040/00939/AM12/	Lic.No/Date:0310680393 06.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals				

234	Case No.:12/49/82-ALC4/2011		Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
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HQ File :01/82/050/01321/AM12/	RLA File :34/24/040/00237/AM12/	Lic.No/Date:3410033146 07.02.2012	Defer Date:03.04.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

235	Case No.:18/49/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01327/AM12/	RLA File :08/24/040/00265/AM12/	Lic.No/Date:0810108613 08.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

236	Case No.:50/49/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01359/AM12/	RLA File :34/24/040/00239/AM12/	Lic.No/Date:3410033158 08.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

237	Case No.:16/49/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved														
	HQ File :01/82/050/01325/AM12/	RLA File :34/24/040/00235/AM12/	Lic.No/Date:3410033180 09.02.2012	Defer Date:														
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 32/82 dated 3.11.2009 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Isononanoyl Chloride</td><td>1 Kg.</td><td>1.</td><td>Isononanonic Acid</td><td>0.942 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Thionyl Chloride</td><td>0.578 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Isononanoyl Chloride	1 Kg.	1.	Isononanonic Acid	0.942 kg			2.	Thionyl Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Isononanoyl Chloride	1 Kg.	1.	Isononanonic Acid	0.942 kg														
		2.	Thionyl Chloride	0.578 kg														
RA concerned may take further necessary action as per above decision of NC.																		

238	Case No.:43/49/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved

Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 44/82 dated 31.1.2012 and in consultation with the technical authorities present in the meeting, as per SION A-412 , decided to ratify norms under Para 4.7 of HBP v1, as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (mg per tablet)
Atorvastatin Tablets 5 mg	1 no of tablet	1	Atorvastatin Calcium	5.42
		2	Microcrystallin Cellulose (PH-101)	12.48
		3	Calmellose Calcium (ECG 505)	16.00
		4	Hydroxypropylcellulose (SSL)	0.700
		5	Magnesium Oxide (XP-103)	15.00
		6	Mircrocrystalline Cellulose (KG-1000)	2.00
		7	Magnesium Stearate	0.4
Atorvastatin Tablets 10 mg	1 no of tablet	1	Atorvastatin Calcium	10.84
		2	Microcrystallin Cellulose (PH-101)	8.66
		3	Calmellose Calcium (ECG 505)	20.00
		4	Hydroxypropylcellulose (SSL)	1.00
		5	Magnesium Oxide (XP-103)	16.00
		6	Mircrocrystalline Cellulose (KG-1000)	Not applicable
		7	Magnesium Stearate	0.5

RA may take appropriate action as per the decision of Norms Committee.

239	Case No.:26/49/82-ALC4/2011	Party Name:MAGBRO HEALTHCARE PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01335/AM12/	RLA File :30/24/040/00070/AM12/	Lic.No/Date:3010083707 17.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

240	Case No.:1/49/82-ALC4/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01310/AM12/	RLA File :03/95/040/00809/AM12/	Lic.No/Date:0310682983 22.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

241	Case No.:2/49/82-ALC4/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01311/AM12/	RLA File :03/94/040/01040/AM12/	Lic.No/Date:0310683021 22.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

242	Case No.:3/49/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01312/AM12/	RLA File :03/94/040/01022/AM12/	Lic.No/Date:0310683054 22.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

243	Case No.:4/49/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01313/AM12/	RLA File :31/83/040/00234/AM12/	Lic.No/Date:3110053127 23.02.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 30/82 dated 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox-EHP W50 bis(2-ethylhexyl)peroxydicarbonate (50%)	1 Kg.	1.	2-Ethyl hexyl Chloroformate (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.030 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
		4.	Container HDPE 30 Ltr. Loose with 2 labels 30 Ltr. CR cans from HDPE natural with K60 Opening and Red K29 Screw Cap	As per packing policy
		5.	Screwcap k60 with pregaket	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:5/49/82-ALC4/2011	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.		Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
HQ File :01/82/050/01314/AM12/	RLA File :03/95/040/00862/AM12/		Lic.No/Date:0310683338 24.02.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 53/82 dated 29.6.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Stearate	1 Kg.	1.	Sorbitol 70% Solution	0.470 kg
		2.	Stearic Acid	0.634 kg
RA concerned may take further necessary action as per above decision of NC.				

245	Case No.:6/49/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01315/AM12/	RLA File :03/94/040/01010/AM12/	Lic.No/Date:0310683482 24.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

246	Case No.:7/49/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01316/AM12/	RLA File :31/83/040/00236/AM12/	Lic.No/Date:3110053141 24.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

247	Case No.:8/49/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01317/AM12/	RLA File :03/95/040/01006/AM12/	Lic.No/Date:0310683642 27.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

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Case No.:9/49/82-ALC4/2011		Party Name:SHIRDI CHEMICALS PVT. LTD.		Meet No/Date:49/82-ALC4/2011 06.03.2012		Status:Case Approved	
HQ File :01/82/050/01318/AM12/		RLA File :03/95/040/00975/AM12/		Lic.No/Date:0310683696 27.02.2012		Defer Date:	
Decision : It was decided to ratify norms under Para 4.7 of HBP v1 in the light of earlier decision taken in Meeting No. 32/82 dated 8.11.2011 as per details given below or as applied by the firm whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimide (PPPBP)		1 Kg.	1.	Phthalic Anhydride	0.927 kg		
			2.	Phenol	1.145 kg		
			3.	Zinc Chloride	0.546 kg		
			4.	Aniline	0.800 kg		
			5.	Methanol	2.200 kg		
			6.	Activated Carbon	0.483 kg		
RA concerned may take further necessary action as per above decision of NC.							

249	Case No.:10/49/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved
	HQ File :01/82/050/01319/AM12/	RLA File :03/95/040/00954/AM12/	Lic.No/Date:0310683707 27.02.2012	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments received from Department of Chemicals and			

Petrochemicals vide their U.O No. 14010/10/2010-Ch. II dated 24.5.2011 and note dated 6.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero Tipa 85 (Triisopropanolamine)	1 kg	1	Propylene Oxide	0.880 kg
Stero MDEA (Methyl Diethanol Amine)	1 kg	1	Mono Methyl Amine	0.286 kg
		2.	Ethylene Oxide	0.810 kg

RA may take appropriate action as per the decision of Norms Committee.

250	Case No.: 60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals			

251	Case No.: 61/49/82-ALC4/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01370/AM12/	RLA File :03/94/040/01069/AM12/	Lic.No/Date:0310683953 29.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals.			

252	Case No.: 62/49/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01371/AM12/	RLA File :03/95/040/01014/AM12/	Lic.No/Date:0310683984 29.02.2012	Defer Date:03.04.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Chemicals and Petrochemicals			

253	Case No.: 63/49/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Deferred
	HQ File :01/82/050/01372/AM12/	RLA File :03/95/040/00967/AM12/	Lic.No/Date:0310683994 29.02.2012	Defer Date:03.04.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 3.4.2012 for comments of Department of Pharmaceuticals.

Outside Agenda No. 1	M/s. Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.49/AM12	F.No. 01/82/050/01642/AM 09/DES III
Meeting Date:06.03.2012	
Adv. Lic. No 3410023446 dated 11.2.2009	R.A F.NO 34/24/040/00199/AM 09 02/24/40/00017/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that the firm has applied for fixation of norms for the export product “Di Methyl Amino Isopropyl Chloride” but inadvertently in the minutes the export product is shown as “Di Methyl Amino Isopropyl Chloride Hcl 65% solution in Water”. After due deliberation, the Committee decided to delete the words “65% solution in water” from the description of export product. Rest of the minutes would remain same.	

Date:07.03.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer